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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.586/1994

Date of order: 6.9.1996

1. Superintendent Post Office

Sikar.

2. Post Master, Neem ka Thana

Distt.Sikar.

: Applicants

Vs.

Shri Bhanwar Singh S/o Jethar : Respondents

Singh, Nirsinghpuri, Teh. Neem
ka Thana, Distt. Sikar.

Mr.M.Rafiq : Counsel for applicants

None present for respondent.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

In this application under Sec.19 of the Administrative Tribunals Act, 1985, applicants have challenged the impugned judgment dated 16.8.1994 passed by the learned District & Sessions Judge, Sikar, by which the decision dated 10.1.1994 of the Payment of Wages Authority was upheld with certain modifications.

2. We have heard the learned counsel for the applicants. None is present for the respondent.

3. The Hon'ble Supreme Court in Civil Appeals Nos.7491-96 of 1993, Union of India Vs. Payment of Wages Authority and Ors, has held that the Central Administrative Tribunal has no jurisdiction to entertain a petition against the orders passed by the Payment of Wages Authority. This O.A is, therefore, dismissed for want of jurisdiction. The concerned papers shall be returned to the applicants for taking recourse to the remedy

Chm

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available under the law before an appropriate forum.

O.P. Sharma
(O.P. Sharma)
Member (Adm)

Gopal Krishna
(Gopal Krishna)
Vice Chairman.